

Friday,
14th July, 1905

ABSTRACT OF THE PROCEEDINGS

OF THE

Council of the Governor General of India,

LAWS AND REGULATIONS

Vol. XLIV

Jan.-Dec., 1905



ABSTRACT OF PROCEEDINGS

OF

THE COUNCIL OF THE GOVERNOR GENERAL OF INDIA

ASSEMBLED FOR THE PURPOSE OF MAKING

LAWS AND REGULATIONS,

FROM 1905 TO MARCH 1906.

VOLUME XLIV



Published by Authority of the Governor General.

Gazettes & Debates Section
Parliament Library Building
Room No. FB-025
Block 'G'



CALCUTTA :

OFFICE OF THE SUPERINTENDENT OF GOVERNMENT PRINTING, INDIA.

1906.

Proceedings of the Council of the Governor General of India, assembled for the purpose of making Laws and Regulations under the provisions of the Indian Councils Acts, 1861 and 1892 (24 & 25 Vict., c. 67, and 55 & 56 Vict., c. 14).

The Council met at the Viceregal Lodge, Simla, on Friday, the 14th July, 1905.

PRESENT :

His Excellency Baron Curzon, P.C., G.M.S.I., G.M.I.E., Viceroy and Governor General of India, *presiding*.

His Honour Sir Denzil Ibbetson, K.C.S.I., Lieutenant-Governor of the Punjab.

His Excellency General Viscount Kitchener of Khartoum, G.C.B., O.M., G.C.M.G., Commander-in-Chief in India.

The Hon'ble Major-General Sir E. R. Elles, K.C.B., K.C.I.E.

The Hon'ble Sir A. T. Arundel, K.C.S.I.

The Hon'ble Mr. H. Erle Richards, K.C.

The Hon'ble Mr. E. N. Baker, C.S.I.

The Hon'ble Sir C. L. Tupper, K.C.I.E., C.S.I.

The Hon'ble Mr. T. Gordon Walker, C.S.I.

NEW MEMBER.

The Hon'ble MR. GORDON WALKER took his seat as an Additional Member of Council.

COURT-FEES (AMENDMENT) BILL.

The Hon'ble SIR ARUNDEL ARUNDEL moved that the Bill further to amend the Court-fees Act, 1870, be referred to a Select Committee consisting of the Hon'ble Mr. Erle Richards, the Hon'ble Mr. Baker and the mover. He said :—
“ My Lord, I introduced this Bill at the meeting of this Council in Calcutta on the 10th March. It has been published in the official Gazettes, and comments

[*Sir Arundel Arundel*; *Major-General* [14TH JULY, 1905.]
Sir Edmund Elles.]

and suggestions, chiefly on minor and technical points, have been received from the Local Governments and the High and Chief Courts. These will be for consideration in Select Committee."

The motion was put and agreed to.

INDIAN ARTICLES OF WAR (AMENDMENT) BILL.

The Hon'ble MAJOR-GENERAL SIR EDMOND ELLES moved for leave to introduce a Bill further to amend the Indian Articles of War. He said:—
 "Under the new distribution of the Army (India Army Order No. 768 of 1904), General and other Officers Commanding Brigades are to have the same powers as were formerly exercised by Officers Commanding Districts.

"It is therefore necessary to amend Article 4 (1) (b) and Article 161 of the Indian Articles of War, which confer certain powers on Officers Commanding Districts in order to enable Officers Commanding Brigades to exercise the same powers. It is to effect these amendments that the present Bill has been proposed."

The motion was put and agreed to.

The Hon'ble MAJOR-GENERAL SIR EDMOND ELLES introduced the Bill.

The Hon'ble MAJOR-GENERAL SIR EDMOND ELLES moved that the Bill, together with the Statement of Objects and Reasons relating thereto, be published in English in the Gazette of India and in the local official Gazettes.

The motion was put and agreed to.

The Council adjourned to Tuesday, the 18th July, 1905.

J. M. MACPIERSON,

Secretary to the Government of India,
Legislative Department.

SIMLA ;
 The 14th July, 1905. }